

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.

OA.7/96.

Date of order: 3-1-1996.

Between:-

Bathula Simhachalam ... Applicant.

And

1. Station Superintendent, South Central Railways, Vijayawada.
2. Divisional Railway Manager, (Personnel), South Central Railways, Vijayawada.

.. Respondents.

Counsel for the Applicant: Mr.G.V.Subba Rao

Counsel for the Respondents: Mr.N.V.Ramana, CGSC.

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER ADMINISTRATIVE.

Judgement

(As per Hon. Mr. R. Rangarajan, Member (A))

Heard Sri G.V. Subba Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant in this OA was engaged as Summer Water Woman with effect from 14-4-1982 under the control of R-1. She was continuously employed as Seasonal Water woman during summer till the last season. It is also stated for the applicant that she had attained temporary status.

3. This OA is filed for a direction to the respondents to regularise her services as Group-D employee in any branch of the Vijayawada division in view of the fact that she has been working as a Summer Water Woman from 10-2-1972 without being regularised as a permanent employee in Group 'D' post by declaring that non-regularisation of the applicant even after 23 years of service as arbitrary, illegal and violative of Articles 14 and 16 of the Constitution of India whereas several casual labour with less years of service are regularised and vacancies are being filled up by direct recruitment ignoring the rights of the inservice casual labour for absorption.

4. In OA.1408/95 we have passed certain orders wherein the applicant was placed in a similar situation as the applicant herein. Hence we follow the direction

..2.



given in the aforesaid OA in this case also and direct as follows:

- i) The applicant should be reengaged as a Seasonal Water Woman under the control of R-1 during the summer season if there is need for such engagement in preference to freshers from the open market.
- ii) The applicant shall be considered for regularization in accordance with the extant instructions/scheme provided, temporary status has already been conferred on the applicant.

5. The OA is ordered accordingly at the admission stage. No costs. //

One

(R. Rangarajan)
Member (Admn.)

Vice Chairman
(V. Neeladri Rao)
Vice Chairman

Dt. January 3, 96
Dictated in Open Court

Amma
Dy. Registrar (Judl)

sk

Copy to:-

1. Station Superintendent, South Central Railways, Vijayawada.
2. Divisional Railway Manager, (Personnel), South Central Railways, Vijayawada.
3. One copy to Mr. G. V. Subbba Rao, Advocate, CAT. Hyd.
4. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT. Hyd.
5. One spare copy.
6. One copy to Library, CAT. Hyd.

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1996-09-7/96

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELAKANTHAN
VICE CHIEF JUSTICE

AND

THE HON'BLE MR.R.RANGARAJAN

DATED: 3-1-1996

~~ORDER/JUDGMENT~~

~~M.A./R.A./C.A.NO.~~

in
O.A.No. 7/96

~~T.A.No.~~ (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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केन्द्रीय अधिकारी समिक्षक अधिकारी
Central Administrative Tribunal

फैसला/प्रतिक्रिया

- 5 FEB 1996 NSF

हैदराबाद अधिकारी
HYDERABAD BENCH